

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH  
MA 680/2017 in CP 1137/I&BP/2017

Under Section 12(2) of IBC, 2016

Ms. Vandana Garg  
Resolution Professional .... Applicant

In the matter of

State Bank of India .... Petitioner

Vs

Jyoti Structures Ltd ...Respondent

Order delivered on 22.12.2017

Coram: Hon'ble M. K. Shrawat, Member (J)  
Hon'ble V. Nallasenapathy, Member (T)

For the Applicant: Mr. Nikhil Rodrigues, Advocate for Applicant Resolution,  
i/b Link Legal.

*Per V. Nallasenapathy, Member (Technical)*

**ORDER**

***Oral Order dictated in the open court on 22.12.2017***

On the application moved by the Insolvency Resolution Professional stating that Committee of Creditors passed a resolution seeking extension of CIRP period for another 90 days which is to expire on 31.12.2017 in the meeting held on 18.12.2017, on the ground that the voting on the resolution plan is yet to take place, the CIRP period is hereby extended for more 90 days, as envisaged in Section 12(2) of the Insolvency and Bankruptcy Code, 2016 from 31.12.2017.

Accordingly, the MA No.680/2017 is hereby allowed.

Sd/-

V. NALLASENAPATHY  
Member(Technical)

Sd/-

M. K. SHRAWAT  
Member (Judicial)